

Tribes) Order, 1950 in order to include the Garos, Khasis and Jaintias living in Assam or other States in the list of Scheduled Tribes?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Yes, Sir.

(b) and (c). In the Constitution (Scheduled Tribes) Order, 1950, the list of Scheduled Tribes in relation to the Meghalaya State is the same as for the autonomous districts of Assam State because Meghalaya was formerly part of autonomous districts of Assam. In these areas, Garo, Khasi and Jaintia communities are treated as Scheduled Tribes but these communities have not been specified as such in respect of the Assam State excluding the autonomous districts. The Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) B 1967 had recommended that Garo community may be included in the list of Scheduled Tribes for Plains areas of Assam. There was no such recommendation about Khasi and Jaintia communities. The question of the inclusion of the Garo community in the list of Scheduled Tribes for Plains areas in Assam will be considered when a legislation for the comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes is undertaken.

#### Crimes on Railways

5913. SHRI BASHIR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been series of crimes on Railways recently such as dacoities endangering the life and property of passengers;

(b) whether such crimes occur as the local police who are under State Control failed to cooperate and Central Government feel their difficulty as law and order is a State subject; and

(c) whether Government propose to take necessary steps to amend the Constitution to bring law and order on the Concurrent List?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) Yes, Sir. There have recently been a few incidents of dacoity and robbery on Railways.

(b) No, Sir. There is co-operation between the police and the Railway authorities for investigation of crimes on Railways.

(c) No, Sir.

#### Oustees of Pong Dam

5914. SHRI U. S. PATIL: Will the Minister of ENGREGY be pleased to state:

(a) the number of dam oustees of villages Dhameta covered upto the level of 1410 feet of the dam who were sanctioned compensation by the Pong Dam Authority on 14th October, 1975 and the number of dam oustees who actually received compensation and when;

(b) whether those dam oustees, who received compensation, have been evicted from their lands; and

(c) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) 896 oustees of village Dhameta were covered upto the level of 1410 feet. Of these 786 oustees had received compensation from 18-3-74 to 20-5-75.

(b) and (c). The information is being collected.

#### Violent Clashes among Fishermen in Goa

5915. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that there have been several violent clashes in Goa between fishermen engaged in traditional methods of fishing and those utilizing fishing trawlers; if so, when did such incidents occur and the nature of the same;

(b) whether any representations from Government of Goa regarding these incidents have been received by Government; if so, when and the contents thereof;

(c) whether Government of Goa have submitted any proposals to settle the differences between the two classes of fishermen; if so, the nature of these proposals and when were they submitted;

(d) whether Government of Goa have taken any steps to solve the problem; if so, whether these measures provide a long term solution of the problem; and

(e) the steps Government contemplate to solve the matter?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** (a) and (b). The Government of Goa, Daman and Diu have intimated that an incident of violent clash between the fishermen engaged in traditional methods of fishing and those operating the fishing trawlers, which occurred on 15-9-1976, has been reported to the police and the matter is being investigated. There have also been non-violent clashes between these two groups of fishermen on a number of occasions. Under the provisions of the Goa, Daman and Diu Fisheries Rules, the local Government have earmarked river, creeks, canals, streams and the sea along the coast of the Union Territory upto a depth of five fathoms measured from the coast primarily for the traditional fishermen. Fishing within these areas by the mechanised boats is illegal. However, the mechanised vessels continue to operate within these areas and thereby they damage the nets of the traditional fishermen and hence the clashes. The Government of Goa, Daman & Diu have, however, not sent any representations regarding these incidents to the Central Government.

(c) to (e). In May, 1977, the Government of Goa, Daman and Diu sent a proposal to the Ministry of Agriculture & Irrigation for setting up an Enforcement Squad with two speed boats for patrolling the Goa coastal waters involving a capital expenditure of Rs. 6 lakhs, and a recurring cost of Rs. 1.55 lakhs. However, in view of the general clash of interest between mechanised and non-mechanised sectors, the Ministry of Agriculture & Irrigation have constituted a Committee to examine the question of delimiting areas of fishing of different types of boats, particularly big trawlers, so that there is no unfair competition between small mechanised boats and the country-boats. The report of the Committee is still awaited. Pending receipt of the recommendations of this Committee and in view of the high cost of maintaining an Enforcement Squad as also the possible assistance in this regard from the Coast Guard Service which is now being organised, the Ministry of Agriculture and Irrigation have not agreed to the proposal of the Government of Goa, Daman and Diu.

In March, 1977, on an experimental basis, the Government of Goa, Daman and Diu fixed a few floating barrels to demarcate five Fathoms Zone at beaches of Velsao, Utorda, Betal, Bathim,

Benaulim, Fatorda and cavellissim where these incidents of Clashes had occurred. This was done to know whether demarcating the Zone will have any effect in observing the Goa, Daman and Diu Rules regarding five Fathoms. By these temporary measures, there has been reduction in the number of such incidents. However, the barrels have been washed away during the monsoon season. The Local Government are now proposing to set up a Committee to deal with violations and to avoid occurrence of clashes among the fisherment

**Posts of Draftsmen, Tracers and Ferro Printers in A.I.R. and Doordarshan**

5916. **SHRI BHAGWAT DAYAL SHARMA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) number of posts of Draftsmen Grade I, Grade II, Tracers, Ferro-printers lying vacant for more than six months in A.I.R. and Doordarshan;

(b) the reasons therefor; and

(c) the time likely to be taken to fill up these posts?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) The information is given below:

|                             | A.I.R. | Doordarshan |
|-----------------------------|--------|-------------|
| Draftsman Grade I . . . . . | 1      | 1           |
| Draftsman Grade II. . . . . | 2      | Nil         |
| Tracer . . . . .            | 4      | Nil         |
| Ferro-printers . . . . .    | 1      | Nil         |

(b) In the case of A.I.R., the posts of Draftsman Grade I and Grade II could not be filled because the All-India seniority list in these grades is not yet ready. As regards Tracers and Ferro-printers, some time was taken in following the procedure for recruitment through Employment Exchange.

In the case of Doordarshan, the post of Draftsman Grade I could not be filled due to an anomaly in the Third Commission's recommendations in respect of this post.